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30.11.2004

MA 2307/2004 in OA 2772/2003

Present: Shri D.R. Gupta, counsel for applicant

Shri R.N. Singh for Shri R.V. Sinha, counsel for respondents

MA 2307/2004

Heard both the learned counsel. Learned proxy counsel for original respondents has requested for eight weeks more time to comply with the order dated 2.8.2004 passed in OA-2772/2003. Learned counsel for original applicant, however, states that the respondents are resorting to a dilatory tactics.

Under the circumstances, in the interest of justice, the respondents are allowed six weeks' time from the date of receipt of a copy of this order to comply with the order of this Tribunal.

MA is accordingly disposed.

Naik

(S. K. Naik)
Member (A)

/sunil/